## GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:3546
ANSWERED ON:19.03.2013
WELFARE OF SENIOR CITIZENS
Bajwa Shri Partap Singh;Owaisi Shri Asaduddin;Panda Shri Baijayant;Virendra Kumar Shri

## Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the increase registered in the number of senior citizens during each of the last three years, State-wise;
- (b) whether the Government had enacted the Maintenance and Welfare of Parents and Senior Citizen Act, 2007 to help the senior citizens;
- (c) if so, the States/UTs which have brought this Act into force;
- (d) whether due to non-availability of any documentary proof of old age, senior citizens are not able to avail the facilities provided by the Government; and
- (e) if so, the steps taken/being taken by the Government to help such persons?

## **Answer**

## MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRIP. BALRAM NAIK)

- (a) Population census is conducted by the Registrar General and Census Commissioner of India in the year ending with '1' wherein data of all persons living in India at the time of Census taking irrespective of their age are collected. The last Census has been conducted in 2011 and the previous one in 2001. Census 2011 data have so far been released only provisionally which do not include age wise data. As per census 2001, the number of male and female senior citizens (60 years and above) were 3.8 crore and 3.9 crore respectively. A statement of State/UT-wise number of senior citizens (60+) as per census 2001 is at Annexure.
- (b) Yes, Sir.
- (c) The Act does not extend to the State of Jammu & Kashmir. All other States and Union Territories have brought this Act into force except Himachal Pradesh which has its own Act.
- (d) & (e) This Ministry has not received any report in this regard.